

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.129 of 2012

Dated : 31st August, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

NTPC Ltd.

...Appellant (s)

Versus

Central Electricity Regulatory Commission
& Ors.

.....Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Counsel for the Respondent(s): Mr. Vallinayagam for R.7

ORDER

Mr. Vallinayagam appearing for Respondent No.7 submits that he is filing Vakalatnama today in the Registry and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 25.09.2012 after serving copy on the other side.

It is submitted by the learned counsel for the Appellant that all the Respondents have been served and affidavit of service has been filed. But except Respondent No.7, nobody has represented on behalf of other Respondents.

Post the matter on **12.10.2012**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member
ts/sm

(Justice M. Karpaga Vinayagam)
Chairperson